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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.890/2004

Monday, this the 12th day of April, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.A. Singh, Member (A)

Mrs. Naheed Siddiqui,  
W/o Late Shri A.A. Siddiqui,  
Principal, Railway High School,  
Rewari.

..Applicant

(By Advocate: Shri M.L. Chawla)

Versus

1. Union of India through  
Chairman,  
Railway Board, Rail Bhawan,  
New Delhi.

2. General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

3. C.P.O.,  
Northern Railway,  
Baroda House,  
New Delhi.

4. Principal,  
Oak Grove School, Jharipani,  
Dehradun.

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The applicant, by virtue of present application, seeks a direction to consider his case for grant of selection grade.

2. At this stage we do not intend to dwell into the merits of the matter. The applicant has joined and working as Head Mistress at Northern Railway, High School, Rewari. She has already been submitted a representation for seeking relief, which is referred to above.

*AS Ag*

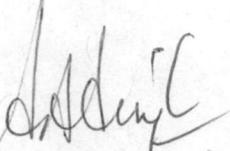
(2)

3. At this stage, when the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while disposing of the present petition.

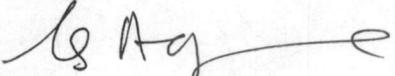
4. Learned counsel for the applicant informs us that the applicant seeks selection grade from 2001 and at that time, General Manager, Northern Railway, Baroda House had the jurisdiction to pass the order. Accordingly we direct that respondent no.2 should consider the claim of the applicant and pass an appropriate speaking order preferably within six months from the date of receipt of a copy of this order and communicate to the applicant.

5. Subject to aforesaid, OA is disposed of.

Issue Dasti..

  
( S.A. Singh )

Member (A)



( V.S. Aggarwal )  
Chairman

/kdr/